

and it will come up today in the Security Council. I want the Minister of External Affairs to make a statement on what is going to be our stand.

SHRI JYOTIRMOY BOSU : I had written to you with regard to the affairs of the Kerala Colleges because they have come to Delhi to meet the Education Minister.

MR. SPEAKER : You are speaking without my permission. I shall call those gentlemen whom I have allowed, after the papers are laid on the Table of the House. Why do you get up at every stage?

12.55 hrs.

PAPERS LAID ON THE TABLE

NAVY (PENSION) FIRST AMENDMENT REGULATIONS, 1972

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : On behalf of Shri Jagjivan Ram, I beg to lay on the Table a copy of the Navy (Pension) First Amendment Regulations, 1972 (Hindi and English versions) published in Notification No. S.R.O. 180 in Gazette of India dated the 1st July, 1972, under section 185 of the Navy Act, 1957. [*Placed in Library. See No. LT-3337/72.*]

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES AMENDMENT RULES

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) Under Sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969 :—

- (i) The Monopolies and Restrictive Trade Practices (Amendment) Rules,

1972, published in Notification No. G.S.R. 628 in Gazette of India dated the 27th May, 1972.

- (ii) The Monopolies and Restrictive Trade Practices (Information) Amendment Rules, 1972, published in Notification No. G.S.R. 787, in Gazette of India dated the 24th June, 1972. [*Placed in Library. See No. LT-3338/72.*]

APPROPRIATION ACCOUNTS (CIVIL) 1970-71 AND REPORT OF THE COMPTROLLER AND AUDITOR GENERAL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table—

- (i) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India on the Appropriation Accounts of the Union Government (Civil) for the year 1970-71, under article 151(1) of the Constitution.
- (ii) A copy of Appropriation Accounts (Civil) for the year 1970-71 (Hindi version). [*Placed in Library. See No. LT-3339/72.*]

12.57 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th August, 1972, agreed without any amendment to the Coking Coal Mines (Nationalisation) Bill, 1972, which was passed by the Lok Sabha at sitting held on the 4th August, 1972.”